

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 11TH DAY OF SEPTEMBER, 2000

Original Application no.850 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Krishna Bahadur Singh Chandel
Son of Shri Sheo nath Chandel
a/a 51 years, Postal Assistant
District Mahoba.

... Applicant

(By Adv: Shri M.K.Upadhya)

Versus

1. Union of India through Secretary
Ministry of Communications
New Delhi.
2. Superintendent Posts, Banda
3. Director of Postal Services
Office of Post Master General, Kanpur.

... Respondent

(by Adv: Km.Sadhna Srivastava)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

In this application the applicant has prayed relief (A) suspension during the period 28.9.1984 to 5.4.1985. In para counter affidavit it has been admitted that the order has on 30.12.1996 to treat the aforesaid period as spent of applicant. In the circumstances, nothing is required to this Tribunal so far as the relief (A) is concerned.


Relief (B) is ^{also} ~~exclusively~~ connected with relief(A) consequential ^{and} is for grant of annual increment ^{of} deferred by 190 days, which was ⁱⁿ the period of suspension period has been directed to be treated as 'spent on duty' becomes entitled for other benefits. Relief (C) that the applicant may be granted promotion by opening as DPC did not disclose the name of the applicant due to

the disciplinary proceedings. This fact has been emphatically denied by the respondents and it has been stated that name of the applicant was considered by the DPC but the qualifying period of 16 years for promotion to the next post, was found dissatisfactory as the applicant was awarded several punishments.

km.Sadhna Srivastava has placed before us paragraphs 5,6,&7 of the counter affidavit in which the orders of punishment passed on various occasions have been mentioned.

In the circumstances, we do not find any illegality in the procedure adopted. The application is accordingly disposed of finally with the direction that the applicant shall be paid ⁱⁿ ~~if any~~ ^{the} amount ^{if} ~~remains~~ unpaid as mentioned in order dated 30.12.1996. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 11.9.2000

Uv/